

ITEM NO.73

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No.525/2017

ANNAII MEDICAL COLLEGE AND HOSPITAL & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

Date : 08-09-2017 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE A.M. KHANWILKAR  
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.  
Mr. Amit Kumar, AOR  
Mr. Avijit Mani Tripathi, Adv.  
Mr. Kumar Abhishek, Adv.

For Respondent(s) Mr. Maninder Singh, ASG  
Mr. Ajit Kumar Sinha, Sr. Adv.  
Mr. Vipin Kumar, Adv.  
Mr. Sarad Kr. Singhania, Adv.  
Mr. G.S. Makker, Adv.

Mr. Vikas Singh, Sr. Adv.  
Mr. Gaurav Sharma, Adv.  
Mr. Dhawal Mohan, Adv.  
Mr. Prateek Bhatia, Adv.  
Ms. Amandeep Kaur, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Issue Rule, returnable forthwith.

Heard Mr. Mukul Rohatgi, learned senior counsel for the petitioners, Mr. Maninder Singh, learned Additional Solicitor General for the Union of India and Mr. Vikas Singh,

learned senior counsel along with Mr. Gaurav Sharma, learned counsel for the Medical Council of India.

On the consent of the learned counsel for the parties, the matter is finally heard.

Judgment reserved.

The parties shall file written notes of submission by 11<sup>th</sup> September, 2017.

(Chetan Kumar)  
Court Master

(Shakti Parkash Sharma)  
Assistant Registrar